

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD  
Court 2**

**CP 38 /NCLT/AHM/2020**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.02.2021**

Name of the Company: Chandrakant Laxmanbhai Kaklotkar

V/s

Chiccem Healthcare Pvt Ltd

Section 73(4) of Co.act,2013.

<b>S.NO.</b>	<b>NAME (CAPITAL LETTERS)</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
1.				
2.				

**ORDER**

(Through Video Conferencing)


Advocate, Mr. Kardam M is present on behalf of Mr. Arjun Sheth, Advocate for the petitioner

Mr. Nawed Anwar, Director of the respondent company is present and seeking time to file reply.

The prayer is allowed.

Three weeks time is granted to file reply, by serving an advance copy to the other side. In the event of non-filing of reply, the right to file reply will be closed.

List the matter on 04.03.2021



**CHOCKALINGAM THIRUNAVUKKARASU  
MEMBER (TECHNICAL)**



**MANORAMA KUMARI  
MEMBER (JUDICIAL)**

Dated this the 1<sup>st</sup> day of February 2021